

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 321 OF 2019 &**  
**IA NOS. 829, 1568 & 1721 OF 2019**

**Dated : 24<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Jaipur Vidyut Vitran Nigam Ltd.**

**....Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajatshatru S. Mina  
Mr. Anish Sharma

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

Mr. Pradip Misra  
Mr. Manoj Kumar Sharma for SLDC

**ORDER**

**IA No. 1721 of 2019**  
*(for impleadment/intervention)*

For the reasons set out in the application, the IA is allowed.

Application is disposed of.

**APPEAL NO. 321 OF 2019 &**  
**IA NOS. 829 & 1568 OF 2019**

Consequential amendment shall be carried out within two weeks.

List the matter on **10.12.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**